

**Central Administrative Tribunal
Madras Bench**

OA/310/00397/2018

Dated Tuesday the 21st day of March Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

S.Tamil Kodi,
Wd. D/o late K.Singaram,
Ex Shunter/CCC/O/JTJ,
No.19, Mosque Street,
Jolarpettai, Tirupattur Taluk,
Vellore District. .. Applicant

By Advocate **M/s.Ratio Legis**

Vs.

1. Union of India, rep by
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.
2. The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
N G O Annexe, Park Town,
Chennai 600003. .. Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“to call for the records related to the service to late K.Singaram in the Railway service & Pension Payment Order issued in favour of applicant's mother and the latest representation dated 20.8.2017 by the applicant and to direct the respondents to extend the benefit of family pension to the applicant effective from 21.11.2014 in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant was aggrieved by the non-disposal of his representation dated 20.8.2017 by the authorities although an interim Annexure A2 reply dated 23.11.2017 was received in response to an RTI application stating that the applicant's application was being examined for eligibility. It is accordingly stated that the applicant would be satisfied if the respondents are given a direction to decide the representation within a time limit to be stipulated by this Tribunal.
3. Mr.P.Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation of the applicant dated 20.8.2017 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of with the above direction at the admission stage.

(R.Ramanujam)
Member(A)
21.03.2018